

2. Government Ayurvedic College, Trippunithura, (Ernakulam).

3. Vaidyarathnam Ayurved College, Thaikkattussari, Ollur, Trichur District.

4. - Vaidyarathnam P.S. Varrier Ayurveda College, Kottakkal, Malappuram District.

(e) There is already provision for training in surgery in the syllabus prescribed by the Central Council of Indian Medicine.

[Translation]

Facilities to Textile Workers

*132. SHRISATYANARAYANJATIYA: Will the Minister of TEXTILE be pleased to state:

(a) whether Government propose to undertake a review of housing, medical treatment, education and other facilities available to textile workers in the country;

(b) if so the details thereof; and

(c) the time by which the outcome of the review and the steps contemplated thereon

would be available?

THE MINISTER OF TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Employees Provident Fund Arrears

*133. SHRI HANNAN MOLLAH: Will the Minister of LABOUR be pleased to state:

(a) how much money is outstanding from companies to the employees provident fund;

(b) how many companies are defaulters; and

(c) what action has been taken to recover the outstanding amount?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). According to available information, a sum of Rs. 217.83 crores was due from the un-exempted and exempted establishments on account of provident fund arrears as on 31st March, 1989, as per the details below:—

	<i>No. of defaulting establishments</i>	<i>Rs. in crores</i>
Unexempted establishments	11,421	88.27
Exempted establishments	164	129.56
Total	11,585	217.83

(c) The action taken by the E.P.F. authorities was as follows:—

(i) Revenue Recovery Certificates have been issued in 6018 cases

involving a sum of Rs. 25.87 crores and a sum of Rs. 11.85 crores was recovered during 1988-89.

- (ii) 6593 prosecution cases were launched under Section 14 of the E.P.F. and M.P. Act and 2465 cases were decided during 1988-89.
- (iii) 770 complaints under Section 406/409 IPC were filed with the Police Authorities and 108 complaints were filed directly before the Courts. There were 18 convictions during 1988-89.
- (iv) 13055 orders were passed under section 14B of the EPF Act levying damages of Rs. 4.63 crores for belated payments. A sum of Rs. 1.04 crores was recovered during 1988-89.

Nurses-Patient Ratio in Central Hospitals in Delhi

*134. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the nurse-patient ratio in Government hospitals in Delhi, separately during day time and night duty;
- (b) the prescribed minimum stipulated ratio in Government and military hospitals;
- (c) if the existing ratio is below the

prescribed ratio, the reasons for not adhering to the prescribed ratio; and

(d) the corrective steps taken or proposed in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) to (d). A statement showing the over-all nurse-bed ratio in major Government hospitals in Delhi is given at Statement-I. Nurses are deployed according to need of each Ward and the condition of patients requiring normal and intensive care during day and night.

Government has not prescribed the nurse-bed ratio for Government hospitals. However, the norm followed in Military Hospitals is given at Statement-II.

The Indian Nursing Council has recommended that the ratio should be one nurse for three beds in those wards where normal patient care is required and one nurse per bed in those wards which require intensive care.

The staff inspection unit of the Ministry of Finance has been requested to undertake a study to fix the nurse-bed ratio for Government hospitals.

In the meantime, Government have decided to (i) enhance the strength of staff nurse in Government hospitals by 5 per cent and (ii) increase the number of Ward Sisters to achieve a ratio of one Ward sister to 3.6 staff nurses.